

B/

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

M.P. No. 670/92

In

F.A. No. 1545/87

S.K. Gupta

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The present M.P. has been moved by the applicant Shri S.K. Gupta stating that the statement which was made by the learned counsel for the respondents is not correct and as a matter of fact the petitioner No. 16 has been approved for promotion. From the counter it appears that the benefit has already been given to Shri N.R. Krishna, petitioner No. 16. The applicant who has moved this application, has nothing to do with Shri N.R. Krishna. Accordingly, this application is rejected.

Rukhme
A.M.

U.C.
V.C.

Shakeel/-

Lucknow: Dated 19.11.92.